(c) whether Government has any plans to overhaul the regulation and processes of lobbying by COAI and order an investigation under Societies Registration Act, 1860 for indulging in unfair trade practices and violation of regulations set up by the Supreme Court of India recently and if not, the reasons therefor?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) There is no provision in the Societies Registration Act, 1860 or the Companies Act, 1956/2013 relating to lobbying, and there are no proposals to introduce any provisions to regulate lobbying in either of these two Acts.

The Cellular Operators Association of India (COAI) is an association of cellular mobile telephone Service Providers registered under Societies Registration Act, 1860. Department of Telecommunications, Government of India, which is entrusted with the responsibility of promotion of private investment in telecommunications, has not allowed COAI to operate as lobbyist on behalf of Bharti Airtel, Vodafone and Idea Cellular.

There is no proposal to cause an investigation under the Societies Registration Act, 1860 by the Ministry.

Discontinuation of Air India flight from Amritsar to Birmingham and Toronto

*148. SHRI SHWAIT MALIK: Will the Minister of CIVIL AVIATION be pleased to state what were the justifications for discontinuation of one of the most successful flight of Air India from Amritsar to Birmingham and Toronto in October, 2010, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): Air India introduced its operations from Amritsar to Birmingham and Toronto & vv route with effect from summer schedule 2005, which continued till 2008-09.

The details of operations to Birmingham and Toronto along with carriage of passengers per day each way is as under:

Year	Routing	Flights/week	Pax per day To/From Toronto
2007-08	Amritsar-Birmingham-Toro	nto 5	96
2008-09	Amritsar-Birmingham-Toro	nto 3	65
	Delhi-London-Toronto	3	

Air India continuously incurred losses on the above operations to Toronto, because of which Air India withdraw its flights from Amritsar *via* Birmingham to Toronto.

Air India restarted operations to Birmingham with 4 weekly flights on Amritsar-Delhi-Birmingham and vv route with effect from 1st August, 2013. Frequency was increased to 7 flights per week (daily) with effect from 21st December, 2014. Air India is maintaining daily flight on Amritsar-Delhi-Birmingham and vv route.

Reports of National Commission for Religious and Linguistic Minorities

†*149. SHRI SANJAY SETH: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has taken any step or proposes to take any steps to expeditiously implement the recommendations contained in the reports of National Commission for Religious and Linguistic Minorities; and
 - (b) if so, the details thereof as on date and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) and (b) The Report of the National Commission for Religious and Linguistic Minorities (NCRLM) was laid on the Tables of both Houses of Parliament on 18.12.2009. The recommendations/findings of the Report were culled out from the Report and send to the State Governments/UT Administrations and concerned Ministries/Departments for action and comments. Recommendations are broadly categorized *viz*. Criteria for Religious/Linguistic Minorities, Measures for welfare of minorities, Educational Measures, Economic Measures and Reservation to Minorities etc. Concerned Ministries/Departments has already taken action on some of the recommendations contained in the report.

Based on the recommendations of the NCRLM, the Ministry of Minority Affairs is also implementing several schemes/programmes for the welfare of minorities in the area of Educational Empowerment, Area Development, Women Development, Skill Development, Economic Empowerment, Waqf Development and Prime Minister's New 15 Point Programme (15PP) etc.

As regards the recommendation regarding reservation to minorities, the matter is presently sub-judice in the Hon'ble Supreme Court of India.

[†]Original notice of the question was received in Hindi.